



2025:DHC:6864-DB



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ W.P.(C) 7156/2025 & CM APPL. 32294/2025, CM APPL. 36718/2025, CM APPL. 36719/2025, CM APPL. 40485/2025

LT COL ANIL KUMAR AHIRWARPetitioner
Through: Ms. Rajdipa Behura, Sr. Adv
with Mr. Chandra Shekhar Yadav, Mr.
Awanish Sinha, Mr. Aditya Acharya, Mr.
Astitva Srivastava, Ms. Poorva Vats, Mr.
Philomon Kani, Ms. Neha Lingwal, Ms.
Aishwarya Gupta, Mr. Shashwat Kabi, Ms.
Aditi Behura, Advs.

versus

UNION OF INDIA THROUGH SECRETARY MINISTRY OF
DEFENCE (DMA) & ORS.Respondents
Through: Mr. Satya Ranjan Swain, SPC,
Mr. Shivam Sachdeva GP with Mr. M K
Rahman, Adv. Mr. Kautilya Birat, Mr.
Ankush Kapoor and Mr. Vishwadeep
Chandrakar with Major Anish Muralidhar
and Captain Carolin Johnson(Army)

+ W.P.(C) 7161/2025, CM APPL. 32301/2025, CM APPL. 32719/2025, CM APPL. 36720/2025, CM APPL. 36721/2025, CM APPL. 39119/2025

LT COL SUNIL LUMAR VAIRAGIPetitioner
Through: Ms. Rajdipa Behura, Sr. Adv
with Mr. Chandra Shekhar Yadav, Mr.
Awanish Sinha, Mr. Aditya Acharya, Mr.
Astitva Srivastava, Ms. Poorva Vats, Mr.
Philomon Kani, Ms. Neha Lingwal, Ms.
Aishwarya Gupta, Mr. Shashwat Kabi, Ms.
Aditi Behura, Advs.

versus

UNION OF INDIA & ORS.Respondents



2025:DHC:6864-DB



Through: Mr. Neeraj, SPC with Mr. Vedansh Anand, GP, Mr. Soumyadip Chakraborty and Mr. Sanjay Pal, Advs. with Major Anish Muralidhar and Captain Carolin Johnson(Army)

+ W.P.(C) 7179/2025, CM APPL. 32357/2025, CM APPL. 36716/2025, CM APPL. 36717/2025

LT COL DILLIP KUMAR BEHERAPetitioner

Through: Ms. Rajdipa Behura, Sr. Adv with Mr. Chandra Shekhar Yadav, Mr. Awanish Sinha, Mr. Aditya Acharya, Mr. Astitva Srivastava, Ms. Poorva Vats, Mr. Philomon Kani, Ms. Neha Lingwal, Ms. Aishwarya Gupta, Mr. Shashwat Kabi, Ms. Aditi Behura, Advs.

versus

UNION OF INDIA & ORS.Respondents

Through: Mr. Satya Ranjan Swain, SPC, Mr. Shivam Sachdeva GP, with Mr. Kautilya Birat, Mr. Ankush Kapoor and Mr. Vishwadeep Chandrakar, Advs. with Major Anish Muralidhar and Captain Carolin Johnson(Army)

CORAM:

HON'BLE MR. JUSTICE C. HARI SHANKAR

HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

ORDER (ORAL)

13.08.2025

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C. HARI SHANKAR, J.

1. After some hearing, learned counsel for the petitioner restricts to the relief in these OAs to a clarification that the learned Armed



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Forces Tribunal¹ would not be constrained by any observations or findings contained in the impugned order dated 19 May 2025, whereby stay which was earlier operating in favour of the petitioner stands vacated.

2. We clarify accordingly.
3. The writ petitions stand disposed of, accordingly.
4. We request the learned Tribunal to take up these matters as expeditiously as possible, of course, subject to the pendency of the matters before the Tribunal.
5. All contentions of the parties shall remain open to be agitated before the Tribunal.

C. HARI SHANKAR, J.

OM PRAKASH SHUKLA, J.

AUGUST 13, 2025/yg

¹ “learned Tribunal”, hereinafter